

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO.971
TO BE ANSWERED ON 09.03.2017

ISSUING OF INDIAN PASSPORT TO FOREIGNERS

†971. SHRI LAL SINH VADODIA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether cases of issuing Indian passports to foreigners in an illegal manner have come to the light;
- (b) if so, the details thereof and the action taken by Government in this regard, so far; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER FOR EXTERNAL AFFAIRS
(SHRIMATI SUSHMA SWARAJ)

(a) to (c) No case has recently come to the knowledge of the Ministry where Indian passports have been issued to foreigners. However, as per law, Indian passports are issued to Indian citizens after confirming the passport applicant's identity including name, address and citizenship, on the basis of documentary proof of identity and address submitted by the applicant as well as the Police Verification Reports either before or after issuance of passports. Whenever cases of suspected foreign nationals obtaining Indian passports or those with false identity obtaining Indian passports or those obtaining multiple passports are reported, appropriate action such as revoking of the passports and initiation of criminal proceedings are taken as stipulated under the Passports Act, 1967 and the Rules framed thereunder.
